

DIVISION BENCH

ITEM NO. 103

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

IA No.546/2023 IN CP (IB) No.30/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 10th November, 2023

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	AKASA FINANCE LIMITED V/S SKI AND SNOW RESORTS PRIVATE LIMITED
UNDER SECTION	7 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Arvind Kr Jadon & Ms. Taru Saxena, Advs. : *For the Financial Creditor*

Sh. Alok Kr. Rout, Adv. : *For the Applicant IA No.546/2023
& Corporate Debtor*

ORDER

IA NO.546/2023

- 1.** Ld. Counsel representing the Corporate Debtor states that the present application has been filed U/s 8 of Arbitration Act. The copy of the same has been served on the Ld. Counsel representing the Financial Creditor.
- 2.** Ld. Counsel for the Financial Creditor seeks and is granted two weeks' time to file his objections by serving an advance copy to the counsel opposite.
- 3.** Let the matter be listed for further hearing on 14th December, 2023.

**-Sd-
(Ashish Verma)
Member (Technical)**

**-Sd-
(Praveen Gupta)
Member (Judicial)**

10th November, 2023

*Kavya Prakash Srivastava
(Stenographer)*